

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP (IB) No. 351/Chd/Hry/2022

IN THE MATTER OF:

Indian Bank

...Petitioner

Vs.

Raghu Raghav Balsaria

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 01.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Abhishek Singla, Advocate
For the Respondent: Mr. Viren Sharma, Advocate

ORDER

Reply/Objections have been filed by Ld. Counsel for the Respondent vide Diary No. 02439/2 dated 26.04.2024. The same are taken on record. A date is requested by Ld. Counsel for the Petitioner/RP for filing a response against the reply/objections of the Respondent. Let the same be filed within one week with a copy in advance to the counsel opposite. List on 02.07.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)